

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 55/TT/2023**

<b>Subject</b>	Petition under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset-1: Navsari (PG)-Bhestan 220 kV D/C line (with minimum capacity of 400MVA per circuit), Asset-2: Conversion of 80 MVA fixed line reactor at Boisar end of Aurangabad-Boisar 400 kV D/C line to switchable line reactors along with NGR bypass arrangement and under Western Region System Strengthening Scheme-WRSS XXII.
<b>Date of Hearing</b>	27.2.2024
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Madhya Pradesh Power Management Company Limited and others
<b>Parties Present</b>	Shri Shashwat Kumar, Advocate, MSEDCL Ms. Shikha Sood, Advocate, MSEDCL Shri Rahul Chouhan, Advocate, MSEDCL Shri Raghav Kapoor, Advocate, MSEDCL Shri Mohd Mohsin, PGCIL Shri Angaru Naresh Kumar, PGCIL Ms. Ashita, PGCIL Shri Dhivyanshu Mishra, PGCIL

**Record of Proceedings**

PGCIL has filed the instant petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Navsari (PG)-Bhestan 220 kV D/C line (with minimum capacity of 400MVA per circuit), Asset-2: Conversion of 80 MVA fixed line reactor at Boisar end of Aurangabad-Boisar 400 kV D/C line to switchable line reactors along with NGR bypass arrangement and under Western Region System Strengthening Scheme-WRSS XXII.

2. The representative of the Petitioner submitted that the information sought vide Record of Proceedings (ROP) dated 20.12.2023 has been filed. The Respondents



MSEDCL and MPPMCL have submitted their replies to the petition covering issues of time over-run and cost over-run against which the Petitioner has filed its rejoinder to the respective replies on 29.1.2024.

3. The learned counsel of MSEDCL (Respondent No. 4) submitted the following:
  - a) There is time over-run of 431 days in case of Asset-1.
  - b) The Petitioner has claimed Covid-19 as one of the reasons for time over-run. However, they have not submitted any corroborative document clarifying the reason for such delay.
  - c) As regards the delay due to RoW issue, the Petitioner cannot be granted relief in this regard in view of the principle set by the Commission in its order dated 23.6.2023 in the Petition No. 470/MP/2023 holding that the delay due to RoW issues is not something which cannot be anticipated by a transmission licensee and hence cannot be considered for any relief.
  - d) The cost overrun of ₹38.37 crore sought by the Petitioner on account of the delay due to RoW issues should also be disallowed.
  
4. The learned counsel of the Petitioner submitted the following:
  - a) The Asset-1, i.e. Navsari (PG) – Bhestan/Popada (GETCO) 220 kV D/C line] was planned as a part of the transmission scheme “Transmission System associated with DGEN TPS (1200 MW) of Torrent Power Ltd.”. This transmission scheme was envisaged to be implemented in 38 months (i.e. May 2018). The Commission however cancelled the license of the transmission licensee on 11.6. 2019 after it did not take up the project through TBCB route. Subsequently, the transmission line was taken up as a separate ISTS scheme by the Petitioner and was planned to be implemented in the compressed schedule of 7 months.
  - b) Accordingly, the IA was issued in May 2020 during the peak period of Covid-19 and proposed to be completed by December 2020.
  - c) However, the line passed through industrial corridor of Surat district thereby causing severe RoW as well as compensation issues that were sought by the land owners at market prices. The Petitioner had to follow up the matter with the local authorities and the Gujarat Government for finalization of the land compensation rates which delayed the matter further. Various correspondence made in this regard are attached with the petition.
  - d) Because of Covid-19 and the above RoW issues, the transmission line could be completed in 2022 after a delay of 431 days.
  - e) Further, the cost variation due to the increase in the compensation is also clarified in the rejoinder filed.

5. After hearing the representative of the Petitioner and the learned counsel of the MSEDCL, the Commission directed the Petitioner to submit the following information on an affidavit with an advance copy to the Respondents by 16.3.2024:

- a. CPM / PERT chart indicating scheduled timelines and actually executed timelines.
- b. Status of the project as on 25.3.2020 and 1.4.2021 in accordance with MoP letters dated 27.7.2020 and 12.6.2021, respectively.
- c. Effect of COVID-19 on the project.
- d. Details of LD recovered / to be recovered / to be adjusted from each of the vendors on account of delay in execution of works and the action taken in terms of the contract.
- e. The details of the fixed Reactor at Boisar Sub-station and tariff approval details of the same.
- f. Whether the Petitioner has claimed the tariff for the bays at Navsari Sub-station in the instant Petition?
- g. The IDC details of the bays at Navasari Sub-station.

6. The Commission further directed the Petitioner to submit the information within the time specified and observed that no extension of time would be granted.

7. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

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(V. Sreenivas)  
Joint Chief (Law)

